

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

D.A. No. 598 of 1996.

Tuesday this the 21st day of April, 1998.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

K. Vimodini,
D/o K. Kesavan,
Group 'D', Nehru Yuva Kendra,
Trichur, Kerala, residing at
Pazhayaveedu, Panangattiri P.O.,
Kollengode Via, Palghat District. .. Applicant

(By Advocate Shri P. Ramakrishnan)

Vs.

1. The Nehru Yuva Kendra Sangathan,
represented by its Director General
Nehru Yuva Kendra, East Plaza,
Indira Gandhi Indoor Stadium,
New Delhi.

2. The Officer on Special Duty,
Nehru Yuva Kendra Sangathan,
South Zone, Bangalore.

3. The Regional Co-ordinator,
Nehru Yuva Kendra, Downhill P.O.,
Malappuram. .. Respondents

(By Advocate Shri T.R. Ramachandran Nair, ACGSC)

The application having been heard on 21st April, 1998,
the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash all proceedings by
which appointment is sought to be made to the post of
Accountant in Nehru Yuva Kendra Mahe, to direct the
respondents to conduct selection afresh for the said post
giving due importance to the qualified employees of Nehru
Yuva Kendra in the State and also to declare that the
applicant is entitled to be appointed as Accountant at
Nehru Yuva Kendra Mahe.

2. The applicant in pursuance of inviting applications for the post of Clerk-cum-Accountant applied for the said post. Though she was called for interview, the 2nd respondent did not select her as an Accountant since she did not possess the requisite typewriting qualification in Malayalam.

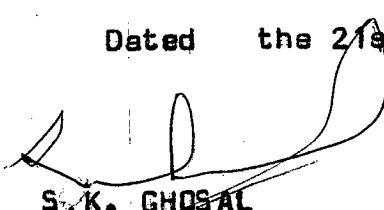
3. Respondents in the reply statement, have inter-alia contended that the original application is not maintainable for the reason that the applicant is not Government of India employee as the first respondent is not Government of India and it is only an autonomous organisation formed by the Department of Youth Affairs and Sports and employees are selected neither by the Union Public Service Commission nor by the Ministry of Human Resources Development, Department of Youth Affairs and Sports. According to the respondents, the applicant belongs to that category of Group 'D' which is considered purely as Nehru Yuva Kendra Sangathan employee, and not eligible for any Government of India pay scale, daily allowances etc. or any other benefits of Central Government employee.

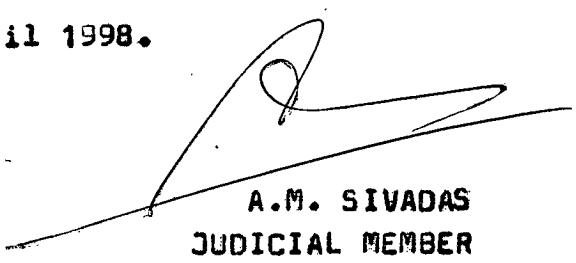
4. It is the admitted case of the applicant that she is an employee of Nehru Yuva Kendra Sangathan.

5. As per sub section 3 of Section 14 of the Administrative Tribunals Act, the jurisdiction of the Tribunal is only in respect of those Corporations or Societies or other authorities mentioned in the schedule. The Nehru Yuva Kendra Sangathan is not included in the schedule. That being so, this O.A. is not maintainable before this Tribunal.

6. Accordingly, original application is dismissed. No costs.

Dated the 21st April 1998.


S.V.K. GHOSAL
ADMINISTRATIVE MEMBER


A.M. SIVADAS
JUDICIAL MEMBER